

11771 Motion re: Conduct of JUNE 19, 1962 Sharing of Rihand Power 11772
Elections Rules by U.P. and M.P.

15.39 hrs.

The Lok Sabha then adjourned till Five of the Clock.

The Lok Sabha re-assembled at Five of the Clock.

[Mr. SPEAKER in the Chair]

MOTION RE: CONDUCT OF ELECTIONS RULES—contd.

The Minister of Law (Shri A. K. Sen): May I suggest that further discussion on the motion be adjourned till the next session? There are a few things on which there are certain apprehensions, which have to be cleared up. I have spoken to the hon. Member who has moved the motion. We will see to it that there is no ground for these misapprehensions to remain. Yet, this provision is necessary for certain purposes. So, we may have a further discussion in the next session.

I beg to move:

"That the discussion on the motion moved by Shri Shree Narayan Das be postponed to the next session."

Mr. Speaker: Motion moved:

"That the discussion on the motion moved by Shri Shree Narayan Das be postponed to the next session."

Shri Bade: He has not told us what is the hitch or difficulty. Does he want to think more over the question?

Mr. Speaker: That is exactly what he has said.

Shri A. K. Sen: The fear expressed is that this power to open the ballot papers will be exercised even after the results of the elections are declared and the point made is since the Election Commissioner cannot affect

the results, why should he inspect the papers? The answer is, he does not want to exercise the power after the result is announced. That is the simple point. Yet, before the results are declared, this is a very necessary provision.

Mr. Speaker: There ought to be no objection to this. The question is:

"That the discussion on the motion moved by Shri Shree Narayan Das be postponed to the next session."

The motion was adopted.

17.02 hrs.

*SHARING OF RIHAND POWER BY U.P. AND M.P.

Shri Vidya Charan Shukla (Mahasamund): Mr. Speaker, Sir, the dispute between Madhya Pradesh and Uttar Pradesh regarding the distribution of power from Rihand dam is very well-known. It is rather degrading that two responsible State Governments should have a quarrel over the distribution of power from a national project.

In the Lok Sabha, the then Home Minister, Shri G. B. Pant, had assured the House that the agreement finalised between M.P. Government and U.P. Government will be fully honoured and M.P. will get its assured share of power. He also said that the matter has been handed over to the Central Zonal Council and the Central Zonal Council will finalise the details of the agreement. Most unfortunately, the Central Zonal Council has not met for the last 2½ years and so this matter is still hanging fire.

I will refresh the memory of the House about the injustice that has been done to M.P. regarding distri-

*Half-an-hour discussion.